

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2427  
ANSWERED ON:08.12.2005  
TRAIN ACCIDENT AT DHANBAD  
Chaudhary Shri Pankaj

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether there had been a collision between passenger train and goods train at Barwadih station under Dhanbad division in November 9, 2005;
- (b) if so, the details of the accident;
- (c) the prima-facie cause of the accident and responsibility fixed therefor;
- (d) the details of loss of lives and properties therein and compensation provided to them;
- (e) whether any inquiry has been conducted in this regard; and
- (f) if so, the findings thereof and the action taken against the persons found guilty in the inquiry?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) to (f): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF UNSTARRED QUESTION NO.2427 BY SHRI PANKAJ CHOWDHARY TO BE ANSWERED IN LOK SABHA ON 08.12.2005 REGARDING TRAIN ACCIDENT AT DHANBAD.

(a) & (b): Yes, Sir. On 09.11.2005, 619 Up Passenger left Barwadih station from loop line and in the meantime Goods train Up LHM Special also left Chhipadohar station on way to Barwadih station. The goods train was supposed to stop at the Home Signal of Barwadih station. However, it disregarded the Home Signal and Starter Signal of Up main line and side collided with 619 passenger train which had left from loop line of Barwadih station. As a result of this, 4 coaches of 619 Up Passenger train got derailed and capsized and engine with 31 wagons of Goods train derailed blocking through communication of Up and Dn lines both.

(c) & (d): Prima facie cause of this accident is the Disregard of Signal by the Goods train. As a result of this accident, 9 persons lost their lives, 8 got grievously injured and 18 sustained minor/simple injuries. The cost of damage to Railway property in this accident is estimated as Rs.9,23,43,960/- approximately.

Compensation is paid after a claim is filed in the Railway Claims Tribunal and a decree is awarded. However, no compensation claim has yet been filed by the victims or their families. But ex-gratia relief of Rs.9.29 lakhs has been provided to the kith and kin of the deceased and to the injured passengers.

(e) & (f): No report has been received from the Commissioner of Railway Safety, South Central Circle, who is conducting statutory inquiry into this accident. However, the officials who are prima facie responsible for the accident have been placed under suspension.